

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 82 of 2020**

**&**

**I.A. No. 1344 of 2020**

**In the matter of:**

**Baby Mathew & Anr.**

**....Appellants**

**Vs.**

**Mar Jacob Thoomkuzhy & Ors.**

**....Respondents**

**Present**

**For Appellants: Mr. Mansumyer Singh & Mr. Prince Jose, Advocate.**

**For Respondents: Mr. K. Chindan, For R-1 – 4.  
Mr. KS Ravichandran (PCS) & Ms. S. Manjula Devi,  
Advocates for R-5 – 10.**

**With**

**Company Appeal (AT) No. 98 of 2020**

**In the matter of:**

**Biju George & Ors.**

**....Appellants**

**Vs.**

**Jeevan Telecasting Corporation Ltd. & Ors.**

**....Respondents**

**Present**

**For Appellants: Mr. KS Ravichandran (PCS) & Ms. S. Manjula Devi,  
Advocates.**

**For Respondents: Mr. Prince Jose & Mr. Mansumyer Singh, For R-1 &  
R-6.  
Mr. K. Chindan, For R-2 to R-5.**

**ORDER**

**(Virtual Mode)**

**03.11.2020:** Mr. K. Chindan Learned Counsel representing Mr. K. Manoj Menon appearing for Respondent No. 1 to 4 in Company Appeal (AT) No. 82 of 2020 (appearing for Respondent No. 2 to 5 in Company Appeal (AT) No. 98 of 2020) informs this Tribunal that his Learned Senior Counsel is under

quarantine and hence prays for short accommodation. Acceding to his request, the Registry is directed to List the matter on **25<sup>th</sup> November, 2020.**

**[Justice Venugopal M.]  
Member (Judicial)**

**[Shreesha Merla]  
Member (Technical)**

*Sim/Kam*